

## \* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(COMM) 128/2022

ASIAN HOTELS NORTH LTD .....Plaintiff

Through: Mr. Akshit Mago, Adv.

versus

YES BANK LTD & ORS. ....Defendants

Through: Mr. Rochit Bakliwal, Mr.

Raunak Dhillon, Mr. Nihaad Dewan and Mr. Jeezan Riyaz Advs.

for D-1 & 5

Mr. Nishant Awana, Adv. for D-6 & 8/applicant

Mr. Madhur Dhingra, Adv for D-9 (through VC)
Mr. Dhruv Chawla, Adv. for Standard Capital

Markets Limited

**CORAM:** 

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JOINT REGISTRAR (JUDICIAL) MS. SHUCHI LALER (DHJS)

ORDER 14.11.2024

Case file taken up today on the below mentioned IA:-

## IA No. 45048/2024 u/O I R.10 CPC by defendant no.8 seeking its deletion

- 1. Heard. Issue notice. Learned counsels for plaintiff, defendant nos.1, 5, 6 & 9 accept notice. Learned counsel for defendant no.9 submits that he has not been supplied with the copy of the captioned IA. Same be supplied today itself.
- 2. Reply be filed within two weeks. Rejoinder be filed before the next date. Issue notice of the captioned IA to the



remaining defendants their counsel on filing of PF by all permissible modes returnable for next date.

3. Re-notify the matter for 28.11.2024.

## SHUCHI LALER (DHJS), JOINT REGISTRAR (JUDICIAL) NOVEMBER 14, 2024/cd

Click here to check corrigendum, if any